

HIGH COURT OF MADRAS - PRINCIPAL SEAT @ MADRAS

As directed, the Instructions issued with reference to mode of listing of cases vide Notification No.142/2020 dated 13.07.2020, Circular in ROC.No.1363/2020/RG/HC dated 29.08.2020 and Notificaiton No.186/2020 dated 01.09.2020 read with the Resolution of Hon'ble Administrative Committee dated 22.09.2020, the following arrangements are made with effect from **05.10.2020**

Sl.No.	HON'BLE JUDGES	SUBJECTS
1	The Hon'ble The Chief Justice and Senthilkumar Ramamoorthy, J	Public Interest Litigations relating to Forest, Public Health, Infrastructure and Government Policies Writ Appeals against all Final Orders passed by the Learned Single Judge - other than tax matters (except Writ Appeals relating to Service of the year 2019) Writ Appeals against Interlocutory / Interim Orders passed by the learned single Bench (Other than tax matters) – from the year 2019 Writ Petitions or Public Interest Litigations challenging vires of Act, Rules or Regulations Writ Petitions and Writ Appeals relating to Judicial Service and Service of Court Employees including High Court Employees, Writ Petitions/Writ Appeals filed by or against the High Court
1a	Senthilkumar Ramamoorthy, J	Whenever Division Bench is not sitting - Writ Petitions, from the provisional list
2	Vineet Kothari, J and M.S.Ramesh, J	Public Interest Litigations relating to Environment, Water and Coastal Environment Preservation, Fishermen and Street Vendors Regulations Writ Appeals against Interlocutory / Interim Orders passed by the learned single Bench (Other than tax matters) – upto the year 2018 Tax Cases arising from Indirect Tax Laws (Including Customs, Excise, GST, Sales Tax, etc.) Tax Cases arising from Direct Tax Laws (like Income Tax Act, Wealth Tax Act) – Upto the year 2017 Original Side Appeals from the year 2018
2a	M.S.Ramesh, J	Whenever Division Bench is not sitting - Civil Miscellaneous Appeals (Other than Motor Accident Claims Tribunal Cases and Arbitration cases), from the provisional list
3	R.Subbiah, J and C.Saravanan, J	First Appeals and Second Appeals to be heard by a Division Bench Special Tribunal Appeals Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunals and Family Courts Commercial Appellate Division Appeals from Commercial Division of High Court relating to Admiralty, Arbitration and Intellectual Property matters Writ Appeals relating to Service against Final Orders passed by the Learned Single Judge - of the year 2019

3a	C.Saravanan, J	Whenever Division Bench is not sitting - Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunal, from the provisional list
4	M.Sathyannarayanan, J and R.Hemalatha, J	Public Interest Litigation which are not specifically assigned to any other Court Appeals/Writ Petitions/Civil Revision Petitions arising from the orders of Central Administrative Tribunal SARFAESI, IBC and other Bank related cases in connection with SARFAESI Cases relating to National Company Law Tribunal Writ Petitions to be heard by a Division Bench which are not specifically assigned to any other Division Bench
4a	R.Hemalatha, J	Whenever Division Bench is not sitting - Civil Revision Petitions, from the provisional list
5	M.M.Sundresh, J and D.Krishnakumar, J	Habeas Corpus Petitions All Criminal Appeals and other Criminal Cases to be heard by a Division Bench – (including Crime Against Women and Children) Criminal Contempt and Appeals relating to Orders in Contempt Proceedings
5a	D.Krishnakumar, J	Whenever Division Bench is not sitting - Criminal Original Petitions (u/s.482 of Cr.PC), from the provisional list
6	T.S.Sivagnanam, J and V.Bhavani Subbaroyan, J	Commercial Appellate Division Appeals from Commercial Division of High Court (Other than Admiralty, Arbitration and Intellectual Property Matters) Commercial Appellate Division Appeals from Commercial Courts, to be heard by Division Bench All other Appellate Side Cases to be heard by a Division Bench which are not specifically assigned to any other Division Bench Tax Cases arising from Direct Tax Laws (like Income Tax Act, Wealth Tax Act) – from the year 2018 Original Side Appeals – upto the year 2017
6a	V.Bhavani Subbaroyan, J	Whenever Division Bench is not sitting - Second Appeals, from the provisional list
7	M.Duraiswamy, J	Writ Petitions relating to Cinema, Electricity, APM, Education, Municipalities, Panchayat and Local Bodies, Cooperative Societies, Motor Vehicle, Forest and Industries, Land Reforms, Land Tenancy, ULC, Land Ceiling and Land Acquisition and other Land Laws including cases relating to Patta and other issues relating to Land Revenue and Registration – upto the year 2018
8	T.Raja, J	Transfer Civil Miscellaneous Petitions Civil Miscellaneous Appeals (Other than Motor Accident Claims Tribunal Cases and Arbitration cases) Civil Miscellaneous Second Appeals

9	K.Ravichandrababu, J	Writ Petitions relating to General Miscellaneous and Mines and Minerals – upto the year 2018
10	P.N.Prakash, J	CBI and Prevention of Corruption Act Cases (Except Bail and Anticipatory Bail Applications) Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – upto the year 2010 Criminal Original Petitions (u/s 407 and 482 Cr.P.C.), WP (Cr.P.C.) – upto the year 2017
11	Pushpa Sathyanarayana, J	Writ Petitions relating to General Miscellaneous and Mines and Minerals – from the year 2019
12	V.M.Velumani, J	Civil Miscellaneous Appeals arising from Motor Accidents Claims Tribunal to be heard by a Single Bench – upto the year 2014
13	V.Bharathidasan, J	Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunal to be heard by a Single Bench – from the year 2019
14	S.S.Sundar, J	First Appeals Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunal to be heard by a Single Bench - of the years 2017 and 2018
15	V.Parthiban, J	Writ Petitions relating to Service - from the year 2019
16	R.Subramanian, J	Second Appeal - from the year 2014 Civil Revision Petitions - of the year 2018
17	M.Sundar, J	Applications for setting aside of arbitral awards under Sec.34 of the Arbitration and Conciliation Act, 1996 and/or Sections 30 and 33 of the Arbitration Act, 1940 including cases relating to Commercial Division in the above classification Company Petitions and Company Appeals
18	R.Suresh Kumar, J	Writ Petitions relating to Labour and RTI Act Writ Petitions relating to Freedom Fighters Pension Scheme
19	Anita Sumanth, J	Writ Petitions relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax), Customs and Central Excise, Prohibition and State Excise from the year 2019 Writ Petitions relating to HR & CE
20	T.Ravindran, J	Criminal Original Petitions (u/s.407 and 482 of Cr.P.C.), WP (Cr.P.C.) – from the year 2020
21	P.Velmurugan, J	Writ Petitions relating to Service - upto the year 2012
22	G.Jayachandran, J	Second Appeal - upto the year 2013 Civil Miscellaneous Appeals arising from Motor Accident Claims Tribunal to be heard by a Single Bench – of the years 2015 and 2016

23	C.V.Karthikeyan, J	Cases relating to Commercial Division i.e. Civil Suits (Commercial)
24	RMT.Teekaa Raman, J	Civil Revision Petitions - from the year 2019
25	N.Sathish Kumar, J	Civil Suits including Undefended Suits and Framing of Issues and connected Interlocutory Applications, from the year 2014 (except Commercial Division Cases) Original Petitions (other than Arbitration Matters) Testamentary Original Suits and Original Matrimonial Suits
26	A.D.Jagadish Chandira, J	Criminal Original Petitions - Anticipatory Bail and Bail. Petitions for cancellation, relaxation or modification of Bail and Anticipatory Bail All other Petitions concerning Bail and Anticipatory Bail
27	M.Dhandapani, J	Writ Petitions relating to Service – from the year 2013 to 2018
28	P.D.Audikesavalu, J	Writ Petitions relating to Tax Matters (including Income Tax, Sales Tax, Motor Vehicle Tax), Customs and Central Excise, Prohibition and State Excise – upto the year 2018
29	P.Rajamanickam, J	Civil Revision Petitions - upto the year 2017
30	R.Pongiappan, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – From the year 2011 to 2018 Criminal Original Petitions (u/s.407 & 482 of Cr.PC) and Writ Petitions (Cr.PC) - of the year 2019
31	P.T.Asha, J	Civil Suits including Undefended Suits and Framing of Issues and connected Interlocutory Applications (except Commercial Division Cases) - upto the year 2013 Insolvency Petitions Arbitration Matters, including cases relating to Commercial Division, which are not specifically assigned to any other Bench Civil Miscellaneous Appeals and Civil Revision Petitions relating to Arbitration Laws
32	M.Nirmal Kumar, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – from the year 2019 Criminal Original Petitions (u/s.407 & 482 of Cr.PC) and Writ Petitions (Cr.PC) - of the year 2018
33	N.Anand Venkatesh, J	Writ Petitions relating to Cinema, Electricity, APM, Education, Municipalities, Panchayat and Local Bodies, Cooperative Societies, Motor Vehicle, Forest and Industries, Land Reforms, Land Tenancy, ULC, Land Ceiling and Land Acquisition and other Land Laws including cases relating to Patta and other issues relating to Land Revenue and Registration – from the year 2019

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed. Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench/Single Bench of which the Judge(s) is/are not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench or Single Bench having the provision to dispose of the main proceedings as per roster. Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge/Junior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge/Senior Judge of the former Division Bench. Applications/Petitions for Review/Clarification/Modification of the orders or Speaking to the Minutes to the Orders passed by the Division Bench of which the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr. Justice T.S. Sivagnanam and the Junior Judge of the former Division Bench.
- Civil Contempt Petitions/Applications shall be listed before Hon'ble Judge or Judges in respect of whose Judgments, Decree, Direction, Order, Writ or other process, the Contempt is alleged, for orders as to whether notice to be issued to the alleged Contemnor. If the Judge or Judges concerned is/are not available in view of their sitting at Madurai/Madras or retirement or for any other reasons, such applications shall be posted before the learned Single Judge or before the Division Bench, as the case may be, according to the subject being dealt with. If the Senior Judge/Junior Judge is not available on account of elevation, transfer or retirement such matters shall be placed before the Division Bench consisting of the Junior Judge/Senior Judge of the former Division Bench. If the Senior Judge is not available on account of elevation, transfer or retirement and the Junior Judge is sitting Single such matters be placed before the Division Bench consisting of Hon'ble Mr. Justice M.M. Sundresh and the Junior Judge of the former Division Bench.
- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.
- Upon change of Roster, Part heard matters shall stand released and be placed before the Bench as per Roster. However, if the parties or any of them make a request for retention of the matter before the Hon'ble Bench which had heard it, stating that the matter had been heard for a considerable length of time and de novo hearing would not be expedient, and if the Hon'ble Bench endorses the request, such matter may be placed before the Hon'ble The Chief Justice for being assigned to the Hon'ble Bench which partly heard the matter
- Whenever any Court is of the opinion that there are case(s) pending before other Court(s) similar to the case(s) in hand and it is necessary to tag matter(s) pertaining to other Court(s), with the case(s) which is listed before it, (or) any party mentions before the Court that there are matters before other Court(s) which is/are similar to the case(s) on the list of that Court and request for tagging, the Court shall direct the matters to be placed before the Hon'ble The Chief Justice for tagging the matters and for placing the same before appropriate Court.
- Whenever a case is directed to be listed under the caption "For Reporting Compliance", "For Compliance", "For Further hearing", "For Filing Report", "For Recording Appearance", "For Recording Settlement", and etc., on a specific date, upon change of Roster, the case shall stand released from the Court which passed such order, and shall be listed before the Hon'ble Court as per Roster.

// BY ORDER OF THE HON'BLE THE CHIEF JUSTICE //

Dated: 29.09.2020

Registrar (Judicial), High Court, Madras